

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. 59/93
T.A. No.

DATE OF DECISION 24-6-1993

Mr. M.J. Ninama Petitioner

Mr. M.S. Trivedi Advocate for the Petitioner(s)

Versus

Union of India and Others Respondent

Mr. Akil Kureishi Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B. Patel Vice Chairman

The Hon'ble Mr. V. Radhakrishnan Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

Shri M.J. Ninama
Section Supervisor
C/o C.P.M.G., Ahmedabad.

Applicant

Advocate: Shri M.S. Trivedi

Versus

1. Union of India (through)
The Secretary,
Ministry of Communication,
Department of Posts, New Delhi.

2. The Chief Post Master General
Gujarat Circle, Ahmedabad.

Respondents

Advocate : Shri Akil Kureshi

O R A L J U D G E M E N T

In

O.A. 59 of 1993

Date: 24-6-1993

Per Hon'ble Shri N.B. Patel

Vice Chairman

Mr. Trivedi states that though the applicant has claimed in the relief ^{~ clause} in the application that he may be paid all arrears of salary and other benefits including the benefit of increments for the period from 16-5-1986 to 27-3-1988, the applicant now claims only the fixation of his salary at the time of his reinstatement on his original post giving him the benefit of all increments which might have accrued due to him in the normal course during the aforesaid period from 16-5-1986 to 27-3-1988. Mr. Trivedi makes it clear that he does not claim any arrears of salary or arrears on the

During
basis of increments ~~for~~ the aforesaid period as he did not work even on the lower post during that period. It appears on reading the order of Supreme Court that the applicant is entitled to the relief, which Mr. Trivedi has now specified before the Tribunal.

2. The respondents are, therefore, directed to treat the applicant as continuing on the post which ~~he~~ held before the punishment of reduction in rank was awarded to him. They are further directed to give him all benefits including promotion, pay fixation and increments as and when they would have fallen due. Pay fixation on this basis will be notional and no arrears will be paid to the applicant for the aforesaid period. The respondents are directed to give these reliefs to the applicant within a period of four weeks from the date of the receipt of a copy of this order.

3. In view of these directions, Mr. Trivedi seeks permission to withdraw the application. Permission granted. Application stands disposed of as withdrawn. No order as to costs.


(V. Radhakrishnan)
Member (A)


(N.B. Patel)
Vice Chairman

*AS.

AHMEDABAD BENCH

Application No. OP/59/93 of 19

Transfer Application No. _____ Old w.Pett.No

CERTIFICATE

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided).

Dated: 25/06/93

Countersigned : RSC

Chhalan 9-7-93
Section officer/Court officer.

Signature of the
Dealing Assistant.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AT AHMEDABAD BENCH

INDEX SHEET

CAUSE TITLE OF 19

NAMES OF THE PARTIES

VERSUS

PART A B & C